

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2892
ANSWERED ON:14.03.2011
CONSTRUCTION OF POLAVARAM PROJECT
Sethi Shri Arjun Charan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether there has been violation of rule in construction of Polavaram project on Inter-State river Godavari in Andhra Pradesh;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) & (b) The requisite Public Hearings in the States of Chhattisgarh and Orissa have so far not been held, though stipulated in the amended environment clearance, dated 9.3.2009, to the Multipurpose Polavaram Project on Inter-State river Godavari in Andhra Pradesh.

(c) A letter was issued on 1st November, 2010 by the Ministry of Environment & Forests to the Government of Andhra Pradesh asking for the reasons for not complying with the conditions of the environment clearance. The Government of Andhra Pradesh has responded to this requesting the Ministry to review the change in the scope of the Project. The Government of Andhra Pradesh has been directed not to start construction work on ground till the matter is decided.